OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST) TIS HAZARI COURTS : DELHI

No.6803 - 688 /Rules/Gaz./PDJ West/2023 Dated Delhi the 15 (3 12)
Copy forwarded for information and necessary action to:

- All the Judicial Officers of West District with the request to bring into the notice of the staff working under their kind control.
- The Branch Incharge, R & I Branch, West District to display the same on the display boards at conspicuous place of West District, Tis Hazari Courts, Delhi.
- All the Branches of West District Tis Hazari Courts, Delhi.
 Reader/Ahlmad to the Ld. District & Sessions Judge, West District, Tis
- Hazari Courts, Delhi.

 5. The PS to the Ld. District & Sessions Judge, West District. Tis Hezari
- Courts, Delhi.
 6. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.

The Website Committee (English/Hindi) Tis Hazari Courts, Delhi.

(Hemani Malhotra)
Officer In-Charge, Judicial Branch/
District Judge (Commercial Court)-02,
West District, Tis Hazari Court), Delhi

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 14/Rules/DHC

Dated: 23.02.2023,

ne seurcine of the powers confirmed by sub-section () of Section 26 of the sight to Information 2, 2005, reside with critical 25 of the Contrastion of Finds and all other enabling provisions, the High Court of Debh heady makes the following sunsentenens in Debh Il District Court (slight to Information, the High Court of Debh heady makes the following sunsentenens in Debh Il Court of Court of Language (1) and the High Court of Court of Language (1) and the High Court of Language (1) and the Language (1

AMENDMENTS

- In Rule 2(e), the word "Delhi" be replaced with the words "the concerned District".
- (II) In Delhi District Courts (Right To Information) Rules 2008, wherever the words "District Judge" or "District and Sessions Judge" occurs, the same be read as "Exrincipal District and Sessions Judge" except in Clause (a) of Rule 4, the words "District Judge" mentioned at the end of the sentence be replaced with the words "Accounts Officer".
- (III) Clauses (h), (k) and (l) of Rule 4 stands deleted.
- (IV) Clause (c) of Rule 5 stands deleted.
- (V) Grounds (i), (ii) and (xiii) of Rule 7 stands deleted.
- (VI) Instruction (xiii) of Rule 9 stands deleted.
- (VII) Rule 14 stands deleted.
- (VIII) Rule 18 stands deleted.
- NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT Sd/-(RAVINDER DUDEJA) REGISTRAR GENERAL